

**IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH '(SMC)', KOLKATA
[BEFORE SHRI P.M. JAGTAP, HON'BLE VICE PRESIDENT (KZ)
[THROUGH VIRTUAL COURT]**

I.T.A. No. 1238/Kol/2019
Assessment Year: 2015-16

Smt. Pampa Biswas.....Appellant
169, Sherwood Estate, BL - F, FL - 1F,
Lobby - 2, N.S.C. Bose Road,
Kolkata - 700 103.
[PAN: AKVPB 2854 L]

Vs

ITO, Ward - 62(2), Kolkata.....Respondent

Appearances by:

None appearing on behalf of the Assessee.

Smt. Ranu Biswas, ACIT, Sr. DR appearing on behalf of the Revenue.

Date of concluding the hearing : June 18, 2021

Date of pronouncing the order : June 18, 2021

ORDER

This appeal filed by the assessee is directed against the order of Id. Commissioner of Income Tax (Appeals)-19, Kolkata dated 23.01.2019.

2. In this case, the Authorised Representative of the assessee has filed a letter informing that the assessee has decided to settle the dispute involved in the appeal under the Direct Tax Vivad Se Vishwas Act, 2020. It is accordingly prayed that this appeal of the assessee may be treated as withdrawn.

3. Since the Id. DR has not raised any objection in this regard, I permit the assessee to withdraw this appeal and

dismiss the appeal with the liberty to the assessee that in case, there is any problem making the assessee not eligible to opt for the Vivad Se Vishwas Scheme, 2020, she will have the liberty to approach this Tribunal with a request for restoration of this appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order Pronounced in the Open Court on 18th June, 2021.

Sd/-
(P.M. JAGTAP)
VICE PRESIDENT

Dated: 18/06/2021

Biswajit, Sr. PS

Copy of order forwarded to:

1. Smt. Pampa Biswas, 169, Sherwood Estate, BL – F, FL – 1F, Lobby – 2, N.S.C. Bose Road, Kolkata – 700 103.
2. ITO, Ward – 62(2), Kolkata.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Sr. P.S. / DDO
ITAT, Kolkata